NATIONAL HUMAN RIGHTS COMMISSION

PIONEER, Bhubaneswar, 5.1.2025
Page No. 3, Size:(17.55)cms X (17.65)cms.

Dam safety
NHRC directs Keonjhar, Sambalpur DMs for steps

PNS ■ KEONJHAR

The National Human Rights Commission (NHRC) has directed the district Collectors of Keonjhar and Sambalpur to take steps for the safety of people living in the vicinity of the Hadagarh Dam.

The NHRC passed the order taking cognisance of a petition filed by lawyer and human rights activist Radhakant Tripathi in December. The commission has asked the Collectors to take action within eight weeks.

Tripathi stated that the Hadagarh Dam has been built on the Salandi river in Keonjhar district. People of Keonjhar and Bhadrak districts, are benefiting from this. The embankment is being constructed to protect people from floods.

However, the dam has become weak and its restoration and repairs are necessary. Such is also the situation of the Hirakud Dam. He alleged that the safety audit of the dams is also not being done properly and on time. Despite the Dam Safety Act 2021 and the National Dam Safety Authority, many dams are functioning without proper arrangements, which have always put people's lives at risk.

More than 1,000 dams in the country will be around 50 years of age or above in the year 2025. Due to various reasons, the water holding capacity is decreasing while the premises are shrinking. Similarly, the earthen dams and concrete infrastructure are weakening. As a result, there are floods when it rains and there is always a danger to the dams, stated the petitioner.

HINDUSTAN TIMES, Patna, 5.1.2025
Page No. 3, Size:(10.99)cms X (4.96)cms.

'BPSC slap': NHRC asks CS to take action

Avinash Kumar
avinash.kumar@htlive.com

PATNA: The National Human Rights commission (NHRC) on Friday asked the Bihar chief secretary to look into the issue and take appropriate action on the charges of Patna District Magistrate allegedly slapping an aspirant on December 13 during a protest over alleged irregularities in the Bihar Public Service Commission examinations.

One Vivek Kumar, an advocate of Supreme Court, had filed a complaint with NHRC against Patna DM, Chandrashekhar Singh, after he slapped a candidate during the BPSC preliminary examination.

In his compliant, Vivek alleged that, "This incident caused distress and concern among the citizens, particularly the aspirants, who were protesting peacefully to draw attention towards their grievances. The use of physical force by a high-ranking official against peaceful protestors is a grave violation of human rights and the principles of justice and fairness."

NHRC in his proceeding said that a video was circulated and an official was seen appearing scuffling with students. The NHRC has asked the CS to take action whatever necessary.

SAKSHI POST, Online, 5.1.2025
Page No. 0, Size:(17.86)cms X (18.07)cms.

Sakshi Post

Allu Arjun's Bail in Sandhya Theatre Case: What Does It Mean?

https://www.sakshipost.com/news/entertainment/allu-arjuns-bail-sandhya-theatre-case-what-does-it-mean-364930

Jan 04, 2025, 16:48 IST

The truth behind the Sandhya Theater incident has now been revealed. It has been clarified that Allu Arjun was not involved in any way. The case against him was found to be an attempt to harass him. The efforts to hold Allu Arjun responsible for security lapses were not valid. An interim bail was initially granted by the High Court, and later a regular bail granted by the Nampally Court, which serves as evidence of the baselessness of the charges. Moreover, the way the judge handled the arguments presented in court is noteworthy.

It is now universally acknowledged that Allu Arjun had no direct involvement in the Sandhya Theater incident. However, an attempt was made to file a case against him and personally attack him. From the beginning, Allu Arjun remained firm in his stance, offering reassurance to the affected family while preparing to fight the case within the framework of the law. Despite this, some attempted to tarnish his reputation. But in the end, everyone is now agreeing with Allu Arjun’s defense, and people are vocally condemning the false accusations made against him.

At the same time, the Nampally Court also accepted the arguments presented by Allu Arjun's lawyers. They provided evidence that Allu Arjun was not at the scene of the incident or even in the vicinity. He was reportedly watching a movie on the first floor of the theater. The court raised objections to implicating him for an incident that took place indirectly. The defense also highlighted the unnecessary charges being leveled against him, which were pointed out in front of the judiciary.

The court took all these factors into account, acknowledging the interesting arguments about Allu Arjun's role. It noted that the sections of law applied to him were not relevant to the case and that it seemed like he was being implicated in a case unrelated to him. Finally, the court granted him bail. Furthermore, with the National Human Rights Commission (NHRC) issuing notices regarding police negligence in the case, there are now strong indications that the case against Allu Arjun may not stand much longer in the Nampally Court.

Times of India

Maternal deaths: BJP seeks Rs 25L for victims' kin

https://timesofindia.indiatimes.com/city/bengaluru/maternal-deaths-bjp-seeks-rs-25l-for-victims-kin/articleshow/116948911.cms

TNN / Jan 4, 2025, 22:56 IST

Shivamogga: The BJP on Saturday demanded that the govt announce Rs 25 lakh compensation for the families of the new mothers who lost lives due to alleged medical negligence recently. Party president BY Vijayendra, leading a protest in Shivamogga, also called for the resignation of health minister Dinesh Gundu Rao and women and child welfare minister Lakshmi Hebbalkar over the crisis.
Addressing the demonstration organised by the BJP Women's Wing, Vijayendra urged CM Siddaramaiah to act immediately. "If the CM has any humanity or respect for his position, he must announce Rs 25 lakh compensation for the families of the deceased," he said. He also demanded the government adopt the orphaned children.

In addition to the compensation demand, Vijayendra announced plans to escalate the issue nationally. "A letter will be sent to the National Human Rights Commission to ensure accountability and justice for the victims," he said.
CM will resign after budget session: Vijayendra
BJP state president BY Vijayendra claimed that CM Siddaramaiah will step down after the upcoming budget session.
He also alleged that there has been no progress or developmental work in Karnataka since the Congress came to power. "Even Congress MLAs have expressed dissatisfaction and complained about the govt's inefficiency. There is lot of infighting happening," he said.

In Kalaburagi, opposition leader R Ashoka also declared that Siddaramaiah's tenure as the CM is nearing its end.

India Today NE

Manipur: ITLF and Kuki women organisation hold sit-in protest against security forces in Saibol

https://www.indiatodayne.in/manipur/video/manipur-itlf-and-kuki-women-organisation-hold-sit-in-protest-against-security-forces-in-saibol-1149340-2025-01-04

Kaybie Chongloi | Jan 04, 2025, Updated Jan 04, 2025, 6:54 PM IST

The Indigenous Tribal Leaders Forum (ITLF), in collaboration with the Kuki Women Organisation for Human Rights, staged a sit-in protest today at the Wall of Remembrance, starting at 11 a.m.

The protest was ignited by the alleged assault on women protesters during the Saibol-Twichin incident, where CRPF and BSF personnel reportedly baton charge, injuring several women.

Kuki Zo women, united in their anguish and fury, rallied in overwhelming numbers to demand accountability for the security forces 'assault' and to protect the integrity of their communities. They decried the government's failure to uphold the sanctity of buffer zones.

Carrying placards with fierce slogans like "Is This What the Central Government Stands For?" "Human Rights Matter," "No to Genocide," "Protect, Don't Persecute," and "Uphold Women's Dignity," the protesters made an unrelenting stand against the violence that continues to plague their communities. Their voices echoed a powerful message of defiance against the systemic abuse they have endured.

The protest was addressed by leaders from the Kuki Zo Council, ITLF Women Wing, and the Kuki Women Organisation for Human Rights, all of whom condemned the excessive use of force and demanded immediate action from the authorities. The air was filled with chants of "CRPF: Down, Down, Down" and "BSF: Down, Down, Down," a call to hold those responsible for the violence accountable.

A formal memorandum was submitted to Justice V. Subramanian, Chairman of the National Human Rights Commission, through the Deputy Commissioner of Churachandpur. The memorandum demands that the NHRC intervene immediately and take decisive action against the brutal crackdown by the Central Armed Police Forces on Kuki Zo women, urging swift justice and accountability for the rampant human rights violations.

NATIONAL HUMAN RIGHTS COMMISSION

HUB NETWORK, Online, 5.1.2025
Page No. 0, Size:(18.26)cms X (23.06)cms.

Hub Network

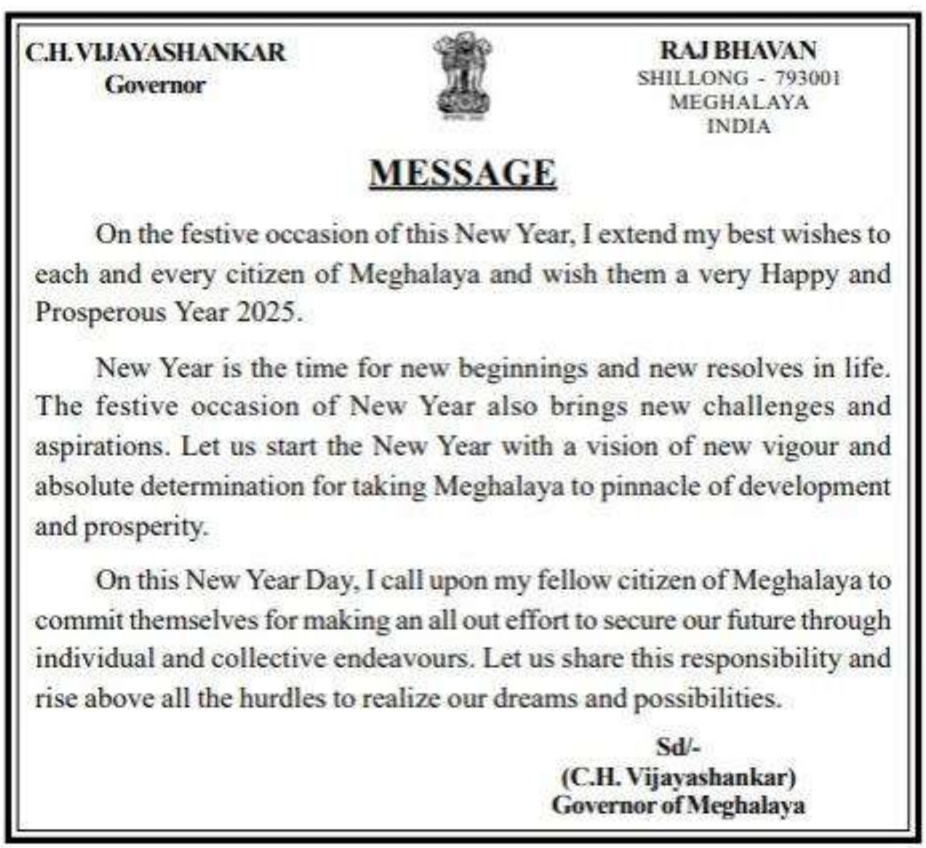
Kuki-Zo organizations appeal to NHRC over alleged excessive use of force

https://hubnetwork.in/kuki-zo-organizations-appeal-to-nhrc-over-alleged-excessive-use-of-force/

By Hub Network | January 4, 2025

Imphal, Jan 4: The Indigenous Tribal Leaders Forum (ITLF) and the Kuki Women Organisation for Human Rights have sought the intervention of the National Human Rights Commission (NHRC) in the aftermath of a violent incident at Saibol-Twichin, where security forces allegedly baton-charged peaceful women protesters.

During a massive sit-in protest at Churachandpur's Wall of Remembrance, which saw widespread participation from Kuki-Zo women, a memorandum was submitted to NHRC Chairman Justice V. Subramanian via the Deputy Commissioner of Churachandpur. The organizations demanded accountability and urgent action against the CRPF and BSF for their alleged high-handedness during the protest, which reportedly left over 60 women injured, many with serious injuries.



C.H. VIJAYASHANKAR
Governor

RAJ BHAVAN
SHILLONG - 793001
MEGHALAYA
INDIA

MESSAGE

On the festive occasion of this New Year, I extend my best wishes to each and every citizen of Meghalaya and wish them a very Happy and Prosperous Year 2025.

New Year is the time for new beginnings and new resolves in life. The festive occasion of New Year also brings new challenges and aspirations. Let us start the New Year with a vision of new vigour and absolute determination for taking Meghalaya to pinnacle of development and prosperity.

On this New Year Day, I call upon my fellow citizen of Meghalaya to commit themselves for making an all out effort to secure our future through individual and collective endeavours. Let us share this responsibility and rise above all the hurdles to realize our dreams and possibilities.

Sd/-
(C.H. Vijayashankar)
Governor of Meghalaya

The memorandum highlighted the alleged excessive use of force, calling it a blatant violation of human rights. It urged the NHRC to conduct an independent inquiry into the actions of CRPF and BSF personnel during the Saibol-Twichin protest. It asked the

commission to take appropriate legal and disciplinary measures against the security personnel responsible for the violence. The organisations have called for reaffirming the sanctity of buffer zones and safeguarding the dignity and safety of women in conflict zones.

Conrad K. Sangma
Chief Minister
MEGHALAYA

Office : 0364-2224282
PABX : 2200
FAX : 0364-2227913
: (R) 2522752

MESSAGE

As we welcome the new year, I would like to extend my warmest wishes for a successful and fulfilling 2025. May this year bring you growth, joy, and new opportunities.

Let us begin the new year with a renewed commitment to take Meghalaya to greater heights while promoting peace and harmony. I look forward to achieving great things together in the coming months.

Wishing you and your loved ones a prosperous and happy New Year!

Sd/-
(Conrad K. Sangma)
Chief Minister of Meghalaya

Protesters at the sit-in carried placards with strong messages, including “Human Rights Matter,” “No to Genocide,” and “Protect, Don’t Persecute.” They also chanted slogans against the CRPF and BSF, expressing deep discontent over what they described as a “reign of terror” unleashed by central forces in the region.

Leaders addressing the protest emphasized the need for restraint and accountability, condemning the alleged use of excessive force against women, which they said symbolized a grave injustice to the community.

Hindustan Times

BPSC aspirant slapping case: NHRC directs Bihar CS to 'take appropriate action'

https://www.hindustantimes.com/india-news/bpsc-aspirant-slapping-case-nhrc-directs-bihar-cs-to-take-appropriate-action-101735976065967.html

By Avinash Kumar | Jan 04, 2025 01:04 PM IST

The NHRC deemed Singh's actions "not justified at all" during its proceedings while referencing the widely circulated video

PATNA: The national human rights commission (NHRC) on Friday directed the Bihar chief secretary to "take appropriate action" against the district magistrate of Patna in Bihar, Chandrashekhar Singh, who was caught on camera slapping a Bihar Public Service Commission (BPSC) aspirant on December 13. The aspirant was part of a group of students protesting an alleged question paper leak at a centre in Patna.

The NHRC deemed Singh's actions "not justified at all" during its proceedings while referencing the widely circulated video. The footage showed Singh arguing with a BPSC aspirant, gesturing for him to leave, and then stepping forward to slap him.

Supreme Court advocate Vivek Kumar filed a complaint with the NHRC against Singh, alleging that the incident caused distress among citizens, particularly aspirants, who were peacefully protesting to highlight their grievances.

The complaint said, "The use of physical force by a high-ranking official against peaceful protesters is a grave violation of human rights and the principles of justice and fairness."

Kumar requested the Commission's intervention to take swift and fair action to uphold the fundamental rights of citizens.

"There is nothing on the petition to show the name or address of the said victim BPSC aspirant. A review of the video available in the media shows the officer in a blue jacket (allegedly the district magistrate) attempting to manage the crowd. During the process, there was an altercation with one of the protesters, and the officer used mild force with his arm to control the aspirant. As such, it appears to be a matter related to maintaining law and order, for which a district magistrate is duty-bound," the NHRC subsequently closed the case with these observations.

The district magistrate, meanwhile, said that he had no intention to harm any candidate and explained that he had intervened only to control the situation.

NATIONAL HUMAN RIGHTS COMMISSION

JANTA SE RISHTA, Online, 5.1.2025
Page No. 0, Size:(18.30)cms X (15.97)cms.

Janta Se Rishta

Manipur: आईटीएलएफ और कुकी महिला संगठन ने सुरक्षा बलों के खिलाफ दिया धरना

Ashish verma | 4 Jan 2025 9:09 PM

Manipur मणिपुर: इंडीजिनस ट्राइबल लीडर्स फोरम (आईटीएलएफ) ने कुकी महिला मानवाधिकार संगठन के साथ मिलकर आज सुबह 11 बजे वॉल ऑफ रिमेंबरेंस पर धरना दिया। सैबोल-ट्विचिन घटना के दौरान महिला प्रदर्शनकारियों पर कथित हमले से यह विरोध भड़क उठा, जहां सीआरपीएफ और बीएसएफ कर्मियों ने कथित तौर पर लाठीचार्ज किया, जिसमें कई महिलाएं घायल हो गईं। कुकी ज़ो महिलाएँ अपनी पीड़ा और रोष में एकजुट होकर सुरक्षा बलों के 'हमले' के लिए जवाबदेही की मांग करने और अपने समुदायों की अखंडता की रक्षा करने के लिए भारी संख्या में एकजुट हुईं। उन्होंने बफर जोन की पवित्रता को बनाए रखने में सरकार की विफलता की निंदा की।

"क्या यही केंद्र सरकार का उद्देश्य है?" "मानवाधिकार मायने रखते हैं," "नरसंहार के लिए नहीं," "सुरक्षा करें, उत्पीड़न न करें," और "महिलाओं की गरिमा को बनाए रखें" जैसे उग्र नारे लिखे तख्तियां लेकर प्रदर्शनकारियों ने अपने समुदायों को परेशान करने वाली हिंसा के खिलाफ़ एक अडिग रुख अपनाया। उनकी आवाज़ों ने उनके द्वारा सहे गए प्रणालीगत दुर्व्यवहार के खिलाफ़ विद्रोह का एक शक्तिशाली संदेश प्रतिध्वनित किया। इस विरोध प्रदर्शन को कुकी ज़ो काउंसिल, ITLF महिला विंग और कुकी महिला मानवाधिकार संगठन के नेताओं ने संबोधित किया, जिनमें से सभी ने अत्यधिक बल प्रयोग की निंदा की और अधिकारियों से तत्काल कार्रवाई की मांग की। हवा "CRPF: डाउन, डाउन, डाउन" और "BSF: डाउन, डाउन, डाउन" के नारों से भरी हुई थी, जो हिंसा के लिए जिम्मेदार लोगों को जवाबदेह ठहराने का आह्वान था।

चूड़ाचांदपुर के डिप्टी कमिश्नर के माध्यम से राष्ट्रीय मानवाधिकार आयोग के अध्यक्ष न्यायमूर्ति वी. सुब्रमण्यम को एक औपचारिक ज्ञापन सौंपा गया। ज्ञापन में मांग की गई है कि एनएचआरसी तुरंत हस्तक्षेप करे और कुकी ज़ो महिलाओं पर केंद्रीय सशस्त्र पुलिस बलों द्वारा की गई क्रूर कार्रवाई के खिलाफ निर्णायक कार्रवाई करे, और मानवाधिकारों के उल्लंघन के लिए त्वरित न्याय और जवाबदेही की मांग की।

https://www.jantaserishta.com/local/manipur/manipur-itlf-and-kuki-mahila-sangathan-stage-dharna-against-security-forces-3746582

AMAR UJALA, Online, 5.1.2025
Page No. 0, Size:(18.48)cms X (9.56)cms.

Amar Ujala

Himachal News: पुलिस हिरासत में मौत पर सरकार, सीबीआई और डीजीपी को नोटिस, जानें पूरा मामला

https://www.amarujala.com/shimla/notice-to-the-govt-cbi-and-dgp-on-death-in-police-custody-know-the-whole-matter-2025-01-04

संवाद न्यूज एजेंसी, शिमला Published by: Krishan Singh Updated Sat, 04 Jan 2025 10:29 AM IST

शिमला

किन्नौर में पुलिस हिरासत में मारपीट के बाद व्यक्ति की मौत मामले में पुलिस अधिकारियों पर कार्रवाई न करने के मामले में हाईकोर्ट ने कड़ा संज्ञान लिया है।

विस्तार

हिमाचल प्रदेश के किन्नौर में पुलिस हिरासत में मारपीट के बाद व्यक्ति की मौत मामले में पुलिस अधिकारियों पर कार्रवाई न करने के मामले में हाईकोर्ट ने कड़ा संज्ञान लिया है। अदालत ने इस मामले में सीबीआई, गृह विभाग, डीजीपी सहित प्रदेश सरकार को नोटिस जारी किए हैं। मुख्य न्यायाधीश गुरमीत सिंह संधावालिया और न्यायाधीश सत्येन वैद्य की खंडपीठ ने इस मामले की सुनवाई की। अब इस मामले की 10 जनवरी को सुनवाई होगी। याचिका में पत्नी की ओर से पुलिस अधिकारियों पर गंभीर आरोप लगाए गए हैं। याचिका में राष्ट्रीय मानवाधिकार आयोग के दिशा-निर्देशों का हवाला दिया गया है।

First Bihar

BPSC : पटना DM पर एक्शन लेने का निर्देश, NHRC ने मुख्य सचिव को लिखा लेटर; छात्र को थप्पड़ मारने से जुड़ा है मामला

पटना में बिहार लोक सेवा आयोग (BPSC) के खिलाफ प्रदर्शन के दौरान एक अभ्यर्थी को थप्पड़ मारे जाने के मामले में राष्ट्रीय मानवाधिकार आयोग ने ऐक्शन लिया है।

https://firstbihar.com/bihar/patna/bpsc-instructions-to-take-action-on-patna-dm-nhrc-wrote-letter-to-chief-secretary-the-case-is-related-to-slapping-a-student-320572

05-Jan-2025 08:11 AM

PATNA DM : बिहार लोक सेवा आयोग के खिलाफ प्रदर्शन के दौरान एक अभ्यर्थी को थप्पड़ मारे जाने के मामले में राष्ट्रीय मानवाधिकार आयोग ने ऐक्शन लिया है। अब NHRC ने बिहार के मुख्य सचिव से कहा है कि 13 दिसंबर को बीपीएससी परीक्षा को लेकर हुए प्रदर्शन में एक अभ्यर्थी को तमाचा जड़ने के मामले में वो कड़ी कार्रवाई करें।

दरअसल, इस मामले में सुप्रीम कोर्ट के वकील विवेक कुमार ने पटना के जिलाधिकारी चंद्रशेखर सिंह के खिलाफ एनएचआरसी के पास शिकायत की थी। पटना डीएम पर आरोप है कि इन्होंने बीपीएससी की पीटी परीक्षा के बाद एक अभ्यर्थी को थप्पड़ मारा था। इसके साथ ही अपनी शिकायत में विवेक ने आरोप लगाया है कि इस घटना से लोगों के बीच तनाव की स्थिति बनी, खासकर उन अभ्यर्थियों के बीच जो अपनी मांगों को लेकर शांतिपूर्ण प्रदर्शन कर रहे थे।

इसके यह भी कहा गया है कि यह एक उच्च अधिकारी द्वारा शारीरिक बल का इस्तेमाल करना मानवाधिकारों का उल्लंघन है और यह न्याय के नियमों का भी उल्लंघन है। इसके बाद अपनी कार्यवाही में एनएचआरसी ने कहा कि एक वीडियो सोशल मीडिया पर काफी वायरल हो रहा है। इस वीडियो में पटना के डीएम को एक बीपीएससी अभ्यर्थी को थप्पड़ मारते हुए देखा जा सकता है।

शिकायतकर्ता ने कमिशन से आग्रह किया है कि वो इस मामले में हस्तक्षेप करे और नागरिक के मूलभूत अधिकारों की रक्षा करे। एनएचआरसी ने कहा, 'याचिका में ऐसा कुछ भी नहीं है जिससे पीड़िता बीपीएससी अभ्यर्थी का नाम या पता का पता चल सके। वीडियो की समीक्षा से पता चलता है कि कि नीली जैकेट पहले अधिकारी (कथित तौर पर जिलाधिकारी)भीड़ को कंट्रोल करने की कोशिश कर रहे हैं।

इस दौरान प्रदर्शनकारियों में से एक से उनका विवाद हुआ और अधिकारी ने अभ्यर्थी को नियंत्रित करने के लिए अपने हाथ से हल्का बल प्रयोग किया। इस प्रकार यह कानून और व्यवस्था बनाए रखने से संबंधित मामला प्रतीत होता है। जिसके लिए जिलाधिकारी कर्तव्यबद्ध हैं। एनएचआरसी ने इस टिप्पणियों के साथ मामले को बंद कर दिया है।

NATIONAL HUMAN RIGHTS COMMISSION

INSIDERLIVE.IN, Online, 5.1.2025
Page No. 0, Size:(17.90)cms X (18.39)cms.

insiderLive.in

IAS को भारी पड़ी 'सिंघमगिरी', CM नीतीश के चहेते DM साहब पर NHRC का एक्शन

https://www.insiderlive.in/state/bihar/ias-officers-singhamgiri-proved-costly-nhrc-took-action-against-cm-nitishs-favourite-dm-sahab/

by Pawan Prakash | January 5, 2025 | in पटना, बिहार

बिहार कैडर के IAS अधिकारी और पटना के DM डॉ. चंद्रशेखर सिंह को उनकी 'सिंघमगिरी' भारी पड़ी है। बिहार लोक सेवा आयोग (BPSC) की परीक्षा के खिलाफ प्रदर्शन के दौरान एक अभ्यर्थी को थप्पड़ मारे जाने के मामले में राष्ट्रीय मानवाधिकार आयोग (NHRC) ने कार्रवाई की है। इस घटना के बाद सोशल मीडिया पर वायरल हुए वीडियो ने बिहार प्रशासन पर सवाल खड़े कर दिए थे। इस मामले में NHRC ने बिहार के मुख्य सचिव को इस मामले पर कड़ी कार्रवाई करने का निर्देश दिया। 13 दिसंबर को पटना में BPSC परीक्षा के अभ्यर्थियों ने अपनी मांगों को लेकर शांतिपूर्ण प्रदर्शन किया था। प्रदर्शन के दौरान पटना के जिलाधिकारी चंद्रशेखर सिंह ने एक अभ्यर्थी को थप्पड़ मारा, जिसका वीडियो सोशल मीडिया पर तेजी से वायरल हो गया।

इस घटना पर सुप्रीम कोर्ट के वकील विवेक कुमार ने NHRC में शिकायत दर्ज कराई थी। उन्होंने कहा कि एक उच्च अधिकारी द्वारा शारीरिक बल का इस्तेमाल करना मानवाधिकारों और न्याय के नियमों का उल्लंघन है। उन्होंने आयोग से इस मामले में हस्तक्षेप करने और पीड़ित अभ्यर्थी के अधिकारों की रक्षा करने की मांग की।

NHRC ने इस घटना का संज्ञान लेते हुए वीडियो की समीक्षा की। आयोग ने अपनी टिप्पणियों में कहा कि "वीडियो में देखा जा सकता है कि जिलाधिकारी (DM) प्रदर्शनकारियों को नियंत्रित करने की कोशिश कर रहे थे। इस दौरान एक अभ्यर्थी के साथ उनका विवाद हुआ और उन्होंने हल्का बल प्रयोग किया। यह कानून और व्यवस्था बनाए रखने का मामला प्रतीत होता है, जो जिलाधिकारी का कर्तव्य है।" हालांकि NHRC ने इस मामले को बंद कर दिया है, लेकिन आयोग ने मुख्य सचिव को यह सुनिश्चित करने का निर्देश दिया है कि ऐसी घटनाएं दोबारा न हों। आयोग ने कहा कि प्रशासनिक अधिकारियों को नागरिकों के अधिकारों के प्रति संवेदनशील रहना चाहिए।

Hindustan

पटना DM के खिलाफ कार्रवाई करें, NHRC का मुख्य सचिव को निर्देश; छात्र को जड़ा था थप्पड़

https://www.livehindustan.com/bihar/nhrc-asked-cs-to-take-action-on-dm-chandrasekhar-singh-for-slapping-aspirant-bpsc-protest-201736039766185.html

5 जनवरी 2025

पटना DM के खिलाफ कार्रवाई करें, NHRC का मुख्य सचिव को निर्देश; छात्र को जड़ा था थप्पड़

अपनी शिकायत में विवेक ने आरोप लगाया है कि इस घटना से लोगों के बीच तनाव की स्थिति बनी, खासकर उन अभ्यर्थियों के बीच जो अपनी मांगों को लेकर शांतिपूर्ण प्रदर्शन कर रहे थे। एक उच्च अधिकारी द्वारा शारीरिक बल का इस्तेमाल करना मानवाधिकारों का उल्लंघन है और यह न्याय के नियमों का भी उल्लंघन है।

पटना में बिहार लोक सेवा आयोग (BPSC) के खिलाफ प्रदर्शन के दौरान एक अभ्यर्थी को थप्पड़ मारे जाने के मामले में राष्ट्रीय मानवाधिकार आयोग ने ऐक्शन लिया है। NHRC ने शुक्रवार को बिहार के मुख्य सचिव से कहा है कि 13 दिसंबर को बीपीएससी परीक्षा को लेकर हुए प्रदर्शन में एक अभ्यर्थी को तमाचा जड़ने के मामले में वो कड़ी कार्रवाई करें। इस मामले में सुप्रीम कोर्ट के वकील विवेक कुमार ने पटना के जिलाधिकारी चंद्रशेखर सिंह के खिलाफ एनएचआरसी के पास शिकायत की थी। जिलाधिकारी ने बीपीएससी की पीटी परीक्षा के बाद एक अभ्यर्थी को थप्पड़ मारा था।

अपनी शिकायत में विवेक ने आरोप लगाया है कि इस घटना से लोगों के बीच तनाव की स्थिति बनी, खासकर उन अभ्यर्थियों के बीच जो अपनी मांगों को लेकर शांतिपूर्ण प्रदर्शन कर रहे थे। एक उच्च अधिकारी द्वारा शारीरिक बल का इस्तेमाल करना मानवाधिकारों का उल्लंघन है और यह न्याय के नियमों का भी उल्लंघन है।

अपनी कार्यवाही में एनएचआरसी ने कहा कि एक वीडियो सोशल मीडिया पर काफी वायरल हो रहा है। इस वीडियो में पटना के डीएम को एक बीपीएससी अभ्यर्थी को थप्पड़ मारते हुए देखा जा सकता है। शिकायतकर्ता ने कमिशन से आग्रह किया है कि वो इस मामले में हस्तक्षेप करे और नागरिक के मूलभूत अधिकारों की रक्षा करे।

एनएचआरसी ने कहा, 'याचिका में ऐसा कुछ भी नहीं है जिससे पीड़िता बीपीएससी अभ्यर्थी का नाम या पता का पता चल सके। वीडियो की समीक्षा से पता चलता है कि कि नीली जैकेट पहले अधिकारी (कथित तौर पर जिलाधिकारी)भीड़ को कंट्रोल करने की कोशिश कर रहे हैं। इस दौरान प्रदर्शनकारियों में से एक से उनका विवाद हुआ और अधिकारी ने अभ्यर्थी को नियंत्रित करने के लिए अपने हाथ से हल्का बल प्रयोग किया। इस प्रकार यह कानून और व्यवस्था बनाए रखने से संबंधित मामला प्रतीत होता है। जिसके लिए जिलाधिकारी कर्त्वयबद्ध हैं। एनएचआरसी ने इस टिप्पणियों के साथ मामले को बंद कर दिया है।